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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 18]

AMARAVATI, TUESDAY, SEPTEMBER 19, 2017.

ANDHRA PRADESH ACTS, ORDINANCES AND  
REFULATIONS Etc.,

The following following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 15<sup>th</sup> September, 2017 and the said assent is hereby first published on the - 19<sup>th</sup> September, 2017 in the Andhra Pradesh Gazette for general information :-

ACT No. 18 of 2017

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (ISSUANCE OF INTEGRATED REGISTRATION AND FURNISHING OF COMBINED RETURNS UNDER VARIOUS LABOUR LAWS BY CERTAIN ESTABLISHMENTS) ACT, 2015.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-eighth year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) (Amendment) Act, 2017.

Short title and commencement.

(2) It shall be deemed to have come into force with effect on and from the 30<sup>th</sup> April, 2016.

2. In the Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015 (herein after referred to as the Principal Act), in the FIRST SCHEDULE,-

Amendment of First Schedule Act No. 10 of 2015.

- (i) for the expression “[ see section 2(c) and (i)],” the expression “[ see section 2(c) , (g) and (i)]” shall be substituted;
- (ii) after Sl.No.(6), the following shall be added, namely,-

- “(7) The Beedi and Cigar Workers (Conditions of Employment) Act, 1966 and the Andhra Pradesh Beedi & Cigar Workers (Conditions of Employment) Rules, 1968,
- (8) The Minimum Wages Act, 1948 and the Andhra Pradesh Minimum Wages Rules, 1960;
- (9) The Plantation Labour Act, 1951,
- (10) The Maternity Benefit Act, 1961,
- (11) The Andhra Pradesh Labour Welfare Fund Act, 1987 and the Andhra Pradesh Labour Welfare Fund Rules, 1988;
- (12) The Payment of Bonus Act, 1965;
- (13) The Child Labour (Prohibition and Regulation) Act, 1986 and the Andhra Pradesh Child Labour (Prohibition and Regulation) Rules, 1995;
- (14) The Trade Unions Act, 1926 and the Andhra Pradesh Trade Union Regulations, 1927.”

Amendment of  
Second Schedule.

3. In the Principal Act, for the Second Schedule, the following shall be substituted, namely,-

<b>SECOND SCHEDULE</b>			
<b>[See Sections 2(d) and 4]</b>			
<b>[Form A [Section 4(1)], Form B [Section 4(6)] and Form C [Section 4(2)]</b>			
<b>FORM - A</b>			
<b>APPLICATION FOR INTEGRATED REGISTRATION OF ESTABLISHMENT UNDER LABOUR LAWS</b>			
<b>REGISTRATION / LICENSE REQUIRED UNDER (Specify the Act with tick mark)</b>			
1	The A. P. Shops & Establishments Act, 1988	2	The Motor Transport Workers Act, 1966
3	The Contract Labour (R&A) Act, 1970 (Principal employer Establishment & Contractor Establishment)	4	The Inter State Migrant Workmen (RE&CS) Act, 1979 (Principal employer Establishment & contractor Establishment)
5	The Building and Other Construction Workers (RE&CS) Act, 1996	6	The Payment of Gratuity Act, 1972
7	The Beedi & Cigar Workers (COE) Act, 1966		
<b>ESTABLISHMENT DETAILS</b>			
1	Name of the Establishment		
2	Classification of Establishment (Proprietor firm, Partnership firm, Private Ltd, Public Ltd, Cooperative Society etc.)		
3	Category of Establishment [Shop, Establishment, Commercial Establishment, Motor Transport undertaking, Building or other construction Establishment, Contract Labour [Principal Employer / Contractor] Establishment]		
4	Address of establishment		
5	Nature of Business / work / construction activity		
6	Date of commencement of business / work / construction / activity		

7	Date of completion of work / construction / activity (if applicable)								
8	Date of agreement								
9	No .of transport vehicles								
10	Whether Form-V/ Form-VI issued by Principal Employer								
11.	Agreement No/Plan approval No.								
12	Date of agreement /Plan approval								
13	Estimated cost of construction & other Details (in case of building or other construction work)								
14	Details of contractors (Contract Labour Act/Inter State Migrant Workmen Act)								
15	Details of contract works ( Contract Labour Act/Inter State Migrant Work men Act)								
16	Total No. of Workers								
17	Details of workers	Regular		Casual/ Badilli		In case of beedi or cigar est.			
		Male	Female	Male	Female	Industrial premises workers		Home workers	
						Male	Female	Male	Female
18	Workers employed in shops & Establishments								
19	Motor Transport Workers								
20	Building & other construction workers								
21	Contract workers								
22	Inter State Migrant Workers								
23	Beedi & Cigar workers								
24	Factory workers								
25	Any other Category workers (specify the category)								

<b>EMPLOYER DETAILS (Enclose Passport size photo)</b>	
26	<b>Employer Name</b>
27	<b>Designation</b>
28	<b>Father/husband Name</b>
29	<b>Contact details</b>
<b>Applicants Details</b>	
30	<b>Applicant Name</b>
31	<b>Designation</b>
32	<b>Father /husband name</b>
33	<b>Contact Details</b>
<b>DECLARATION</b>	
<p>I/we hereby declare that I/we have complied with all relevant provisions of the Labour Acts applicable to the establishment. In case the information furnished above is found to be false, misrepresented or suppressed and material information or evaded to furnish the information. I/we are liable for prosecution as per law besides cancellation of the registration / license</p>	
<b>Date</b>	<b>Signature of the Employer</b>
<b>Place</b>	<b>Name &amp; Designation of the Employer</b>

FORM-B  
 COMBINED RETURN UNDER LABOUR LAWS  
 AS ON 31<sup>ST</sup> MARCH, 20  
 (SECOND SCHEDULE (See Section 2(d) and Section 4(6))

ANNUAL RETURN FOR THE YEAR ENDING 31 <sup>ST</sup> MARCH		
1.	Establishment Registration /License No.(LIN)	
2.	Establishment Name	
3.	Address	
4.	Establishment details	
5.	Classification of Establishment	
6.	Employer details	
7.	Establishment category	
8.	Nature of work/ activity/business/industry of the Establishment	
9.	Total. No. of Workers (furnish details in Annexure-1)	
10.	Details of payment of wages (furnish details in Annexure-2)	
11.	No. of workers allowed to work overtime in the year	
12.	Amount of over time wages paid in the year	
13.	No.of workers covered under EDF	
14.	No. of workers covered under ESI	
15.	Details of Gratuity	
16.	Details of Bonus paid	
17.	Details of Employees Compensation paid	
18.	Leave eligibility	
19.	Details of payment of maternity benefit	
20.	Details of weekly off & other holidays allowed	
21.	Details of Welfare fund contribution	
22.	Details of settlements / Strikes/Lock-outs/Lay-offs/ Retrenchments closures etc.	
23.	Whether Works Committee constituted	
24.	Details of Trade Union existing in the establishment /industry	
25.	Details of contractors under Contract Labour Act	
26.	Details of contractors under Inter State Migrant Workmen Act	
27.	Whether muster roll, wages register etc, maintained	
28.	Whether appointment letters/Identity cards issued	
29.	Details of building or other construction work	

30	Note:- Combined Annual Return for the ending 31 March shall be furnished online before 30 <sup>th</sup> June of the following year	
	<b>DECLARATION</b>	
	I/we hereby declare that /we have complied with all relevant provisions of the Labour Act applicable to the establishment. In the case the information furnished above is found to be false, misrepresented or suppressed any material information or evaded to furnish the information, I/we are liable for prosecution as per law besides cancellation of the registration /license granted.	<b>Signature of the Employer</b>
	Date	
	Place	<b>Name &amp; Designation of the Employer</b>





ANNEXURE-2

STATEMENT OF DETAILS OF WAGES, BONUS PAID TO THE WORKERS DURING THE YEAR

Sl. No	Name of the worker	Gender	Establishment category (as vertical column in Annexure.1)	Worker category (as specified in horizontal column in Annexure.1)	Designation	Length of service	Staff code No/Staff No/Token No.	EPF No.	ESIC No	DETAILS OF WAGES PAID PER MONTH					Amount of bonus paid for the previous accounting year	Whether covered under gratuity insurance scheme	
										Basic wage	VDA	All other allowance	Total wages (gross)	Deduction			Net wages paid
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

GOVERNMENT OF ANDHRA PRADESH  
LABOUR DEPARTMENT  
FORM-C  
CERTIFICATE OF REGISTRATION / LICENSE OF ESTABLISHMENT  
Section 2(d) and 4(2)

The Andhra Pradesh (Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015

1. Registration / License Number (LIN):
2. Name of the Establishment:
3. Address of the Establishment:
4. Employer Name:
5. Employer Address:
6. Category of Establishment: No. of workers      Nature of work/business      Date of commencement      Date of completion
7. Date of issue:
8. Registration valid up to:

It is hereby certified that the establishment has been Registered / Licensed under The Andhra Pradesh Issuance of Integrated Registration and Furnishing of Combined Returns under various Labour Laws by certain Establishments) Act, 2015.

The License is granted for doing the work of \_\_\_\_\_ in the Establishment of \_\_\_\_\_

(Principal Employer).

REGISTERING / LICENSING OFFICER

Note:

1. The Registration / License is valid from the date of Registration / License, to 31st March of the third year. Registration / License shall be renewed for the next three years before 31st March of the third year.
2. If the information furnished by the employer is subsequently found that any of the particulars furnished are wrong, or essential information is suppressed or misrepresented, the Registration / License is liable for cancellation without any notice and the employer will be liable for penal action as per law.
3. The Certificate of Registration / License is generated instantaneously, based on the information furnished by the employer in the application, which can be verified online in the mee-seva website at [www.ap.meeseva.gov.in](http://www.ap.meeseva.gov.in).

**DUPPALA VENKATA RAMANA,**  
Secretary to Government,  
Legal and Legislative Affairs  
and Justice,  
Law Department.